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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 1060/94.

Dt.of Decision : 31-8-94.

Mr. D. Limbaiah

.. Applicant.

Vs

1. The Sub Divisional Officer,
Telecommunications, Kamareddy,
Nizamabad District.
2. The _____
Nizamabad.
3. The Chief General Manager,
Telecommunication, Doorsanchar
Bhavan, Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. K. Venkateswara Rao
Counsel for the Respondents : Mr. K. Bhaskar Rao, --

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN
THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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JUDGEMENT

(As per Hon. Mr. A.B. Gorthi, Member(Admn.))

Heard Sri K. Venkateswara Rao, learned counsel for the applicant and Sri K. Bhaskar Rao, learned counsel for the respondents.

2. The relief claimed by the applicant is for a direction to the respondents to re-engage him as Casual Mazdoor and to consider him for grant of temporary status and subsequent regularisation.

3. The applicant states that he was initially ~~-----~~ Heard counsel for the applicant in the office of the Sub-Divisional Officer, Telecommunications, Kamareddy, from 1-1-1982 and he worked continuously till 31-5-1988 with usual artificial breaks. He was once again engaged from 1-3-1989 and worked till 31-7-1989.

4. Heard counsel for both the parties. As the facts in this case are not in dispute, the counsel agree that the case ~~may~~ be disposed ^{of} at the admission stage with appropriate directions to the respondents.

5. Consequently, this DA is disposed of with the following directions:

- i) The respondents shall enter the name of the applicant in the live-Casual Mazdoor Register, at an appropriate place, keeping in view the number of days of service rendered by him as Casual Mazdoor;
- ii) ^{The applicant} Will be re-engaged if there is work in preference to freshers and those who worked for lesser number of days, but, for this purpose there shall be no

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retrenchment of Casual Labours ^{already} ~~recently~~ engaged; and
iii) The case of the applicant for grant of tempo-
rary status and his subsequent regularisation shall
be considered in accordance with rules.

6. OA ^{is} ordered accordingly. No orders as to costs.

thiru...s
(A.B. Gorthi)
Member (Admn.)

Neeladri
(V. Neeladri Rao)
Vice Chairman

Dated : August 31, 94
Dictated in Open Court

nsk.

Aug 31 1994
Dy. Registrar (Judl)

Copy to:-

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1. The Sub Divisional Officer, Telecommunications, Kamareddy, Nizamabad District.
2. The Telecom District Engineer, Nizamabad.
3. The Chief General Manager, Telecommunication, Deorsanchar Bhavan, Hyderabad.
4. One copy to Mr. K. Venkateswara Rao, Advocate, CAT, Hyd.
5. One copy to Mr. K. Bhaskar Rao, Addl. CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyd.
7. One spare.

kku.

18/8/94

OF-1060/94
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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

A. B. Govthi
THE HON'BLE MR. R. RANGAIAH : M(ADAN)

DATED: 8/8/94

~~ORDER/JUDGMENT~~

M.A.No./R.A/G.A.No.

O.A.No. 1060/94

(T.A.No.)

(W.P.No.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected

No order as to costs.

No Spare Copy

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